



2026:AH:7180

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19360 of 2025

Sonu Singh

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Devottam Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Devottam Pandey, learned counsel for the writ petitioner and Sri Prashant Kumar Mishra, learned Counsel for the State.

2. The grievance of the writ petitioner is that he was appointed on the post of Constable, however, he has preferred a resignation letter on 17.11.2025 before the fourth respondent, Sena Nayak, 26th Vahini, P.A.C., U.P., Lucknow but the same has not been decided.

3. Learned Standing Counsel submits that the claim of the writ petitioner for voluntary retirement shall be considered by fourth respondent, Sena Nayak, 26th Vahini, P.A.C., U.P., Gorakhpur.

5. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the fourth respondent, Sena Nayak, 26th Vahini, P.A.C., U.P., Gorakhpur by **22.01.2026**. Thereafter, the fourth respondent shall decide the claim of the writ petitioner within a period of two months.

6. With the said observations, the writ petition stands disposed of.

(Vikas Budhwar,J.)

January 12, 2026

Rajesh